

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Meeting No. 01/18 dt. 13.04.2017 for the licensing year 2017-18 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2015-20 pertaining to Food & Mics. Products under the Chairmanship of Sh. J V Patil, Addl. DGFT. Following members were present in the meeting.

S.No.	Name of the Officer	Designation	Department
1.	Sh. Karan Singh Sejwal	Dy. Indl. Adviser	MFPI
Officers in attendance			
1.	Sh. Yoginder Singh	DDG	DGFT
2.	Sh. Ratan Lal Meena	FTDO	DGFT

Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para 4.12(a)(vi) of Hand book of procedure (vol-1) 2015-20 updated as on 01.04.2015.

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	01 Case No.:1/1/85-ALC3/2017	Party Name:SARITA HANDA EXPORTS PVT LTD	Meet No/Date:1/85- ALC3/2017 13.04.2017	Status:
1	HQ File :01/85/050/00001/AM18/	RLA File :05/24/040/00616/AM17/	Lic.No/Date:0510401889 07.03.2017	Deferred
NC noted that the comments are awaited from MSME(Hosiery). The Committee decided to remind MSME(Hosiery) to expedite the comments. The case is deferred.				



	02 Case No.:2/1/85-ALC3/2017	Party Name:SUPERHOUSE LIMITED	Meet No/Date:1/85- ALC3/2017 13.04.2017	Status:
2	HQ File :01/85/050/00002/AM18/	RLA File :06/24/040/00045/AM17/	Lic.No/Date:0610038568 03.03.2017	Deferred
NC noted that the comments are awaited from O/o the Textile Commissioner, Mumbai. The Committee decided to remind O/o the Textile Commissioner, Mumbai to expedite the comments. The case is deferred.				



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3	03 Case No.:3/1/85-ALC3/2017	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:1/85-ALC3/2017 13.04.2017	Status:
	HQ File :01/85/050/00003/AM18/	RLA File :05/24/040/00629/AM17/	Lic.No/Date:0510401947 15.03.2017	Deferred
	NC noted that the comments are awaited from MSME(Hosiery). The Committee decided to remind MSME(Hosiery) to expedite the comments. The case is deferred.			

4	04 Case No.:4/1/85-ALC3/2017	Party Name:MEHTA STONE CONSORTIUM	Meet No/Date:1/85-ALC3/2017 13.04.2017	Status:
	HQ File :01/85/050/00004/AM18/	RLA File :05/24/040/00564/AM17/	Lic.No/Date:0510401816 01.03.2017	Deferred
	NC noted that the comments are awaited from MSME(Chemical). The Committee decided to remind MSME(Chemical) to expedite the comments. The case is deferred.			

5	05 Case No.:5/1/85-ALC3/2017	Party Name:KEU INTERNATIONAL PRIVATE LIMITED	Meet No/Date:1/85-ALC3/2017 13.04.2017	Status:
	HQ File :01/85/050/00005/AM18/	RLA File :05/23/040/00566/AM17/	Lic.No/Date:0510401833 02.03.2017	Deferred
	NC noted that the comments are awaited from MSME(Hosiery). The Committee decided to remind MSME(Hosiery) to expedite the comments. The case is deferred.			

6	06 Case No.:6/1/85-ALC3/2017	Party Name:SEAHATH CANNING COMPANY,	Meet No/Date:1/85-ALC3/2017 13.04.2017	Status:
	HQ File :01/85/050/00006/AM18/	RLA File :17/24/040/00201/AM17/	Lic.No/Date:1710006575 22.02.2017	Deferred
	NC noted that the comments are awaited from Dy. Director (Fisheries), ICAR, Pusa. The Committee decided to remind Dy. Director (Fisheries), ICAR, Pusa to expedite the comments. The case is deferred.			

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7	07 Case No.:7/1/85-ALC3/2017	Party Name:MADHU JAYANTI INTERNATIONAL LTD.,	Meet No/Date:1/85-ALC3/2017 13.04.2017	Status:
	HQ File :01/85/050/00007/AM18/	RLA File :32/24/040/00036/AM17/	Lic.No/Date:3210078113 20.02.2017	Deferred
The Committee considered the case and decided that RA may take action as per packing policy.				

Rupa

8	08 Case No.:8/1/85-ALC3/2017	Party Name:GRAINSPAN NUTRIENTS PVT. LTD.	Meet No/Date:1/85-ALC3/2017 13.04.2017	Status:
	HQ File :01/85/050/00008/AM18/	RLA File :08/24/040/00438/AM17/	Lic.No/Date:0810139586 24.01.2017	Deferred
NC noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred.				

Rupa

9	09 Case No.:9/1/85-ALC3/2017	Party Name:GUJARAT TEA PROCESSORS & PACKERS LTD	Meet No/Date:1/85-ALC3/2017 13.04.2017	Status:
	HQ File :01/85/050/00009/AM18/	RLA File :08/24/040/00470/AM17/	Lic.No/Date:0810139761 22.02.2017	Deferred
NC noted that the comments are awaited from Tea Board. The Committee decided to remind Tea Board to expedite the comments. The case is deferred.				

Rupa

10	10 Case No.:10/1/85-ALC3/2017	Party Name:EASTERN CONDIMENTS PRIVATE LIMITED	Meet No/Date:1/85-ALC3/2017 13.04.2017	Status:
	HQ File :01/85/050/00010/AM18/	RLA File :10/24/040/00116/AM17/	Lic.No/Date:1010059736 15.03.2017	Deferred
NC noted that the hard copy of the application has not been received from RA. The Committee decided to remind the concerned RA to forward the hard copy of application. The case is deferred.				

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Rupa

11	11 Case No.:10/7/85-ALC3/2016	Party Name:DHIRENDRA INTERNATIONAL PVT.LTD.,	Meet No/Date:1/85- ALC3/2017 13.04.2017	Status:
	HQ File :01/85/050/00066/AM17/	RLA File :56/24/040/00010/AM17/	Lic.No/Date:5610004946 11.07.2016	Deferred
The representative of the firm Sh. M.K. Garg, Director appeared for PH and explained that clearing sorting and polish is being done and sterilisation is not being done by them for the subject AA. The Committee suggested to the firm to send a write up of the project and also decided to seek copies of the (i) Bill of Entry further and (ii) Shipping Bills. The case is deferred.				

Rms

12	12 Case No.:1/8/85-ALC3/2016	Party Name: NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:1/85- ALC3/2017 13.04.2017	Status:
	HQ File :01/85/050/00067/AM17/	RLA File :02/24/040/00084/AM17/	Lic.No/Date:0210206901 17.08.2016	Deferred
The representative of the firm Sh. Pankaj Kothari, G.M. Commercial and sh. K.B. Ganatra, Business Advisor appeared for PH and explained the case in details. The Committee noted that the comments are awaited from Tea Board. The Committee decided to remind Tea Board. The case is deferred.				

Rms

13	13 Case No.:12/8/85-ALC3/2016	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:1/85- ALC3/2017 13.04.2017	Status:
	HQ File :01/85/050/00078/AM17/	RLA File :02/24/040/00085/AM17/	Lic.No/Date:0210206902 17.08.2016	Deferred
The representative of the firm Sh. Pankaj Kothari, G.M. Commercial and sh. K.B. Ganatra, Business Advisor appeared for PH and explained the case in details. The Committee noted that the comments are awaited from Tea Board. The Committee decided to remind Tea Board. The case is deferred.				

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Rms

14	Case No.:10/23/85-ALC3/2014	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:1/85-ALC3/2017 13.04.2017	Status:								
	HQ File :01/85/050/00196/AM15/	RLA File :02/24/040/00187/AM15/	Lic.No/Date:0210205422 06.01.2015	Approved								
14	The representative of the firm Sh. Pankaj Kothari, G.M. Commercial and sh. K.B. Ganatra, Business Advisor appeared for PH and explained the case in details. The Committee noted the comments of MFPI furnished vide letter No. 4(6)/2016-DGFT dated 15.03.2017 in an another case of this firm for similar export/import item. On the basis of MFPI's comments, the Committee decided to fix the ad-hoc input output norms as under:- <table border="1"> <tr> <th>Export Item</th> <th>Qty</th> <th>Import Item</th> <th>Qty</th> </tr> <tr> <td>Infusions (made from Multiple ingredients as imported) (37,50,000Nos of Infusion Bags with Tag in 37,50,000Nos of Aluminium Foil Laminates)</td> <td>7500.00Kg</td> <td>Infusions (Multiple ingredients)</td> <td>On net to net basis</td> </tr> </table> RA may take consequential action as per policy/procedure.				Export Item	Qty	Import Item	Qty	Infusions (made from Multiple ingredients as imported) (37,50,000Nos of Infusion Bags with Tag in 37,50,000Nos of Aluminium Foil Laminates)	7500.00Kg	Infusions (Multiple ingredients)	On net to net basis
Export Item	Qty	Import Item	Qty									
Infusions (made from Multiple ingredients as imported) (37,50,000Nos of Infusion Bags with Tag in 37,50,000Nos of Aluminium Foil Laminates)	7500.00Kg	Infusions (Multiple ingredients)	On net to net basis									

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15	Case No.:1/10/85-ALC3/2015	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:1/85-ALC3/2017 13.04.2017	Status:								
	HQ File :01/85/050/00081/AM16/	RLA File :02/24/040/00049/AM16/	Lic.No/Date:0210205962 08.07.2015	Approved								
15	The representative of the firm Sh. Pankaj Kothari, G.M. Commercial and sh. K.B. Ganatra, Business Advisor appeared for PH and explained the case in details. The Committee noted the comments of MFPI furnished vide letter No. 4(6)/2016-DGFT dated 15.03.2017 in an another case of this firm for similar export/import item. On the basis of MFPI's comments, the Committee decided to fix the ad-hoc input output norms as under:- <table border="1"> <tr> <th>Export Item</th> <th>Qty</th> <th>Import Item</th> <th>Qty</th> </tr> <tr> <td>Infusions (made from Multiple ingredients as imported)</td> <td>7500.00Kg</td> <td>Infusions (Multiple ingredients)</td> <td>On net to net basis</td> </tr> </table> RA may take consequential action as per policy/procedure.				Export Item	Qty	Import Item	Qty	Infusions (made from Multiple ingredients as imported)	7500.00Kg	Infusions (Multiple ingredients)	On net to net basis
Export Item	Qty	Import Item	Qty									
Infusions (made from Multiple ingredients as imported)	7500.00Kg	Infusions (Multiple ingredients)	On net to net basis									

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[Signature]

16 Case No.:12/13/85-ALC3/2016	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:1/85- ALC3/2017 13.04.2017	Status:								
HQ File :01/85/050/00120/AM17/	RLA File :02/24/040/00109/AM17/	Lic.No/Date:0210207021 22.09.2016	Approved								
The representative of the firm Sh. Pankaj Kothari, G.M. Commercial and sh. K.B. Ganatra, Business Advisor appeared for PH and explained the case in details. The Committee noted the comments of MFPI furnished vide letter No. 4(6)/2016-DGFT dated 15.03.2017 in an another case of this firm for similar export/import item. On the basis of MFPI's comments, the Committee decided to fix the ad-hoc input output norms as under:- <table border="1"> <tr> <th>Export Item</th> <th>Qty</th> <th>Import Item</th> <th>Qty</th> </tr> <tr> <td>Infusions (made from Multiple ingredients as imported)</td> <td>15000.00Kg</td> <td>Infusions (Multiple ingredients)</td> <td>On net to net basis</td> </tr> </table>				Export Item	Qty	Import Item	Qty	Infusions (made from Multiple ingredients as imported)	15000.00Kg	Infusions (Multiple ingredients)	On net to net basis
Export Item	Qty	Import Item	Qty								
Infusions (made from Multiple ingredients as imported)	15000.00Kg	Infusions (Multiple ingredients)	On net to net basis								
RA may take consequential action as per policy/procedure.											

17 Case No.:6/19/85-ALC3/2015	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:1/85- ALC3/2017 13.04.2017	Status:												
HQ File :01/85/050/00192/AM16/	RLA File :02/24/040/00183/AM16/	Lic.No/Date:0210206449 15.01.2016	Approved												
The representative of the firm Sh. Pankaj Kothari, G.M. Commercial and sh. K.B. Ganatra, Business Advisor appeared for PH and explained the case in details. The Committee noted the comments of MFPI furnished vide letter No. 4(6)/2016-DGFT dated 19.03.2017 in an another case of this firm for similar export/import item. On the basis of MFPI's comments, the Committee decided to fix the ad-hoc input output norms as under:- <table border="1"> <tr> <th>Export Item</th> <th>Qty</th> <th>Import Item</th> <th>Qty</th> </tr> <tr> <td>Infusions (made from Multiple ingredients as imported)</td> <td>7500.00Kg</td> <td>Infusions (Multiple ingredients)</td> <td>On net to net basis</td> </tr> <tr> <td></td> <td></td> <td>Filter Paper</td> <td>1.01Kg/Kg</td> </tr> </table>				Export Item	Qty	Import Item	Qty	Infusions (made from Multiple ingredients as imported)	7500.00Kg	Infusions (Multiple ingredients)	On net to net basis			Filter Paper	1.01Kg/Kg
Export Item	Qty	Import Item	Qty												
Infusions (made from Multiple ingredients as imported)	7500.00Kg	Infusions (Multiple ingredients)	On net to net basis												
		Filter Paper	1.01Kg/Kg												
RA may take consequential action as per policy/procedure.															

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18	18 Case No.:2/8/85-ALC3/2015	Party Name:SUKASO CERACOLORS PVT LTD	Meet No/Date:1/85- ALC3/2017 13.04.2017	Status:
	HQ File :01/85/050/00080/AM16/	RLA File :09/24/040/00255/AM16/	Lic.No/Date:0910062449 06.08.2015	Deferred
The Committee noted that the comments are awaited from MSME(G&C). The Committee decided to remind MSME(G&C) to expedite the comments. The case is deferred.				

19	19	Party Name:ADF FOODS LTD	Meet No/Date:1/85- ALC3/2017 13.04.2017	Status: Deferred
	HQ File :01/85/171/074/AM17/DES.VI	Clarification regarding SION E-126 (for Vegetable Pickles in Oil/Mixed Pickles in Oil) Whether Chutney can be covered under that SION		
	The Committee noted that MFPI has furnished the comments vide OM No. 4(8)/2016-DGFT dated 22.03.2017 and in view of the comments of MFPI that DGFT to examine certain aspects committee decided to process the case on file. The case was deferred accordingly.			

20	Party Name:WESTERN INDIA CASHEW CO. PVT.LTD	Meet No/Date:1/85- ALC3/2017 13.04.2017	Status: Approved								
HQ File :01/85/171/150/AM17/DES.VI	Fixation of ad-hoc I/O norms in terms of para 4.06 of HBP, 2015-20.										
The Committee noted the comments of MFPI furnished vide OM No. 4(2)/2015-DGFT dated 22.03.2017. On the basis of MFPI's comments, the Committee decided to fix the ad-hoc input output norms as under:-											
20	<table border="1"><thead><tr><th>Export Item</th><th>Qtry</th><th>Import Item</th><th>Qty</th></tr></thead><tbody><tr><td>Roasted & Salted Cashew (1,12,577Kgs)(The grade and variety of the Cashew used in export shall conform to that imported under the authorisation) packed in consumer packs of composite Cans(of 454gms capacity) with Tin Lids and other plastics caps and further in Kraft Paper trays with plastic shrink wrapping.</td><td>2,47,968.00 No. of can each can packed with Roasted & Salted Cashew of 454 grm.</td><td>Cashew Kernels Whole Composite paper cans(for 454gms capacity of Cashew) with Tin Lids and outer Plastic Caps Plastic Lids (for item S.No. 2 above)</td><td>1,12,577.00Kg (Net to net basis) As per packing policy As per packing policy</td></tr></tbody></table>	Export Item	Qtry	Import Item	Qty	Roasted & Salted Cashew (1,12,577Kgs)(The grade and variety of the Cashew used in export shall conform to that imported under the authorisation) packed in consumer packs of composite Cans(of 454gms capacity) with Tin Lids and other plastics caps and further in Kraft Paper trays with plastic shrink wrapping.	2,47,968.00 No. of can each can packed with Roasted & Salted Cashew of 454 grm.	Cashew Kernels Whole Composite paper cans(for 454gms capacity of Cashew) with Tin Lids and outer Plastic Caps Plastic Lids (for item S.No. 2 above)	1,12,577.00Kg (Net to net basis) As per packing policy As per packing policy		
Export Item	Qtry	Import Item	Qty								
Roasted & Salted Cashew (1,12,577Kgs)(The grade and variety of the Cashew used in export shall conform to that imported under the authorisation) packed in consumer packs of composite Cans(of 454gms capacity) with Tin Lids and other plastics caps and further in Kraft Paper trays with plastic shrink wrapping.	2,47,968.00 No. of can each can packed with Roasted & Salted Cashew of 454 grm.	Cashew Kernels Whole Composite paper cans(for 454gms capacity of Cashew) with Tin Lids and outer Plastic Caps Plastic Lids (for item S.No. 2 above)	1,12,577.00Kg (Net to net basis) As per packing policy As per packing policy								
RA may take consequential action as per policy/provision.											

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21	Party Name:WESTERN INDIA CASHEW CO. PVT.LTD	Meet No/Date:1/85- ALC3/2017 13.04.2017	Status: <i>Decided</i>
HQ File :01/85/171/059/AM15 01/85/171/065/AM15 01/85/171/066/AM15	Review of ad-hoc input output norms on account of reviewing the decision of imposing condition i.e. of the same quality, size & origin as imported.		
NC considered the request and decided that (i.) To review the ad-hoc norms in respect of A. Authorisation, issued under RLA file Nos. (i) 05/24/40/526/AM15 (ii) 05/24/40/553/AM15 (iii) 32/24/40/011/AM15 considered and norms were fixed in NC meeting No.9/85/ALC/2015 dated 03.09.2015 and 2/85-ALC3/2015 dated 30.04.2015 and 2/85-ALC3/2015 dated 30.04.2015 respectively, as under			
21	File Number	Decided in Meeting No.	Amended Export item will be
	05/24/40/526/AM15	2/85-ALC3/2015 dated 30.04.2015	Roasted & salted Cashew Kernels Broken (The grade and variety of the Cashew used in export shall conform to that imported under the authorisation) as imported (180652Kg) packed in consumer packs of composite Cans (396 gms capacity) with Tin lids and outer plastic caps and further in Kraft paper trays with plastics shrink wrapping.
	05/24/40/553/AM15	2/85-ALC3/2015 dated 30.04.2015	Roasted Cashew Nuts Broken (The grade and variety of the Cashew used in export shall conform to that imported under the authorisation) as imported.
	32/24/40/011/AM15	2/85-ALC3/2015 dated 30.04.2015	Roasted & salted Cashew Kernels Broken (The grade and variety of the Cashew used in export shall conform to that imported under the authorisation) as imported packed in consumer packs of composite Cans (396 gms capacity each in 570240 Nos Cans) with Tin Lids and other plastic caps and further in Kraft paper trays with plastics shrink wrapping.
The other particular will remain same.			
RA may take consequential action as per policy/procedure.			


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20	Party Name:JANATHA FISH MEAL & OIL PRODUCT	Meet No/Date:1/85- ALC3/2017 13.04.2017	Status: <i>Deferred</i>
22	HQ File :01/85/162/020/AM17	Fixation of ad-hoc input output norms in terms of para 4.06 of HBP 2015-20 for export of "Processed Fish Meal (Dried, Pulverised, Seieved and packed)with Vitamins" against import of "Fish Meal (Unfinished)". The Committee noted that in a similar case of this firm, the description of export item in earlier case is "Finished Fish Meal (Unfit for Human consumption)" against import of "Unfinished Fish Meal (Unfit for Human consumption)"whereas in the instant case the description of export item is "Processed Fish Meal (Dried, Pulverised, Sieved and packed) with Vitamins content" against import of "Fish Meal (Unfinished)". The Committee decided to seek clarification/explanation from the firm in this regard. The case is deferred.	

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